



2026:AHC-LKO:17546

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 134 of 2026

Saddam

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt.
Revenue Lko. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Lalji Yadav, Vishnu Prakash
Counsel for Respondent(s)	:	C.S.C., Pankaj Gupta

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Lalji Yadav, the learned counsel for the petitioner, Sri Dheeraj Ojha, the learned Standing Counsel appearing on behalf of the State and perused the records.

2. By means of the instant petition filed in public interest the petitioner has sought issuance of a direction to the opposite parties no.2 and 3 to ensure removal of illegal encroachment made over land bearing Gata No.327, situated in Village Shivra, Pargana & Tehsil Sadar, District Pratapgarh, which is recorded in the revenue records as a chakmarg.

3. On the basis of written instructions provided by Sub Divisional Magistrate Sadar, District Pratapgarh the learned Standing Counsel has submitted that a team of revenue officials had visited the spot for carrying out an inspection under the supervision of Naib Tehsildar along with police force, wherein it was found that the petitioner himself has sown wheat on a part of chak road bearing Gata No.353 and he has assured that he will remove the alleged encroachment. A copy of instructions is taken on record.

4. The learned Standing Counsel has submitted that the petitioner has filed the writ petition with false averments. The petitioner himself has found to have made encroachments on the public land bearing Gata No.327, which is recorded in the revenue records as

a chakroad.

5. Accordingly, the petition is **disposed off** with a direction to the opposite parties no.3 and 4 to remove illegal encroachments made over land bearing Gata No.327, situated in Village Shivra, Pargana & Tehsil Sadar, District Pratapgarh, which is recorded in the revenue records as a chakmarg, even if the encroachment has been made by the petitioner himself.

March 10, 2026

Ram.

(Subhash Vidyarthi,J.)